

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:4522  
ANSWERED ON:21.02.2014  
OPERATION OF PETROLEUM OUTLET  
Sachan Shri Rakesh

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) the rules/guidelines governing the partnership with regard to operation of any petroleum outlet by a group of individuals;
- (b) whether the Government proposes to amend these guidelines keeping in view the difficulties being experienced due to non-cooperation of the partners;
- (c) if so, the details thereof; and
- (d) if not, the corrective steps taken/ proposed to be taken by the Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SMT. PANABAACA LAKSHMI)

(a) to (d) On the basis of broad guidelines issued by this Ministry, public sector oil marketing companies (OMCs), viz., Indian Oil Corporation Limited (IOC), Hindustan Petroleum Corporation Limited (HPC) and Bharat Petroleum Corporation Limited (BPC) have framed their own detailed guidelines on reconstitution of retail outlet dealerships, which have been approved by management of OMCs and which are flexible, objective and transparent, keeping in view the need to take care of the changing business environment involving intense competition. Accordingly, reconstitution of dealerships involving induction of partners is considered on a case to case basis.

In line with the above guidelines, reconstitution of dealerships involving induction of partners is considered on a case to case basis. In case of dispute among partners, decision is taken as per legal opinion, within overall reconstitution guidelines.